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from the point of view of the Monopoly and Restrictive Trade Practices Act, and they have been found to be feasible and necessary from the priority point of view. Therefore, that argument does not really stand.

Even if we take up the break-up, the percentage of assistance given to these big houses out of the total assistance works out to 54.03 per cent up to 30th June 1972. In terms of money, the large industrial houses have got Rs. 168 90 crores out of the total assistance of Rs. 312.60 crores.

Shri A. N. Vidyalankar, a very senior colleague, has stated something about lack of co-ordination. I am happy to say that an inter-institutional group has been set up for ten States which is looking into this aspect.

Shri Jyotirmoy Basu mentioned that even foreign majority shareholding companies receive assistance from the IDBI. The position is that once a body is registered under the Indian Companies Act, the IDBI cannot make any discrimination between companies in the matter of assistance. Also, it would not be in keeping with banking and international practice. Of course, it has been our effort to see that the involvement and participation of the Indians must gradually increase, and we have been working in that direction.

I hope I have met most of the arguments of the hon. Members. So, I would request the House to accept this Bill without any reservation and give it the credit which it really deserves

MR. DEPUTY SPEAKER. The question is:

"That the Bill to amend the Industrial Development Bank of India Act, 1964, be taken into consideration".

The motion was adopted

MR. DEPUTY SPEAKER: We now take up clause-by-clause consideration of the Bill. Clause 2—there is no amendment.
The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. DEPUTY SPEAKER: Clause 3
—There are four amendments given
notice of by Shri Ram Avtar Shastri
and Shri Madhukar. I do not see
any of them here. So, they are not
moved.

Then, I put the rest of the clauses and the rest of the Bill to the vote of the House.

The question is:

"That clauses 3 to 8, Clause 1, the Enacting Formula and the Trile stand part of the Bill."

The motion was adopted.

Clauses 3 to 8, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRIMATI SUSHILA ROHATGI: I beg to move:

"That the Bill be passed"

MR DEPUTY SPEAKER The question is:

"That the Bill be passed"

The motion was adopted.

14.37, hrs.

INDUSTRIAL FINANCE CORPORA-TION (AMENDMENT) BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Mr. Deputy-Speaker, Sir, I big to move*:

"That the Bill further to amend the Industrial Finance Corporation Act, 1948, be taken into consideration."

^{*}Moved with the recommendation of the President.

[Shrimati Sushila Rohatgi]

As the House is aware, the Industrial Finance Corporation Act passed in 1948 to set up an institution for providing medium and long-term credit facilities to industrial concerns in India. The last amendment to the Act in 1964 was made on the eve of the establishment of the Industrial Development Bank of India. With the establishment of the Industrial Development Bank of India, and the amendments carried out to the Act in 1964, the shares held by the Central Government and the Reserve Bank were transferred to the Industrial Development Bank of India and additional shares were issued by Corporation exclusively to the Development Bank to enable it to hold 50 per cent share capital in the Corporation. Certain powers in regard to the operations of the Corporation including the powers to issue directives on questions of policy to the Corporation which had been previously with the Central Government have been transferred to the Development Bank.

The House may have already noticed the significant improvement made by the Corporation over years in its overall business In last year ended 30th June 1972, the Corporation issued fresh capital Rs. 1.65 crores and with that issue the authorised capital stood fully issued and subcribed. One half of the issued capital has been paid up and the balance half may be called up in near future. During the last year the Corporation sanctioned net financial assistance of Rs. 39.16 crores for industrial projects compared with the assistance of Rs. 35.03 crores for projects sanctioned during the previous year. Of the projects assisted, 39 were new projects accounting about 72.8 per cent of the total sanctions for the year. As in the past, the Corporation continues to assist industrial sugar and textile cooperatives to which nearly Rs. 10 crores constituting 25.5 per cent of its total assistance, was sanctioned. Of the projects

assisted 17 projects would be located in the districts notified by the Central Government as Industrially less developed. Financial assistance sanctioned to such projects aggregated to Rs. 14.10 crores, accounting for about 36 per cent of the total sanctions. The total cumulative sancions of he Corporaion since its inception upto 30th June, 1972, amount to Rs. 398.00 crores covering 565 projects and disbursements amount to Rs. 341 crores.

The working results of the ended 30-6-72 disclose a higher income of Rs. 14.98 crores compared to Rs. 13.46 crores of the previous year. The gross profit of Rs. 4.84 crores registered an increase of Rs. 37 lakhs over the previous year and the net profit was Rs. 2.19 crores as against Rs. 2.18 crores of the previous year. Additions made to the reserves during the year were to the extent of Rs. 1.77 crores, bringing the total reserve fund and other special reserves the Corportion to Rs. 16.02 crores which exceeds the paid up capital of Rs. 9.17 crores by Rs 6.85 crores.

The Corporation continues to receive credit from foreign lines of financial institutions. During the year, a further line of credit—being the tenth one-for DM 8 millions from KFW of West Germany was allocated to the Corporation bringing the total allocations to DM 120.50 millions. The U.K. and French lines of credit made available to the Corporation amount to £ 2 millions and 15 millions French francs respectively. Practically, all these foreign currency lines of credit stand committed for lending to industrial concerns.

In order to be of assistance to its borrowers in the various States, the Corporation has been gradually spreading, its net work of offices in all the State capitals. So far besides its Head Office at New Delhi and branches at the Metropolitan cities, offices of the Coropration have been opened at Ahmedabad, Bangalore, Bhubaneshwar Gauhati, Hyderabad, Kanpur and westernoon wit they be W

Patna The Corporation has now on hand a phased programme of opening offices at Jaipur, Cochin, Bhopal and Chandigarh.

In view of the progress already achieved by the Corporation and the role it is expected to play in the future, particularly, in assisting new entrepreneurs and in the development of backward areas, it is necessary to equip the organisation with the necessary tools to serve industry in a wider field. This Bill is largely intended to serve that purpose as is explained, in some detail in the Statement of Objects and Reasons appended to the

I now turn to explain briefly some of the important amendments before the House.

For the first time, the Corporation is being enabled to grant assistance to industrial concerns which are incorporated as private limited companies under the Companies Act. Public sector undertakings which are normally promoted as private limited companies under the Companies Act will thus be able to receive assistance from the Corporation. The new deserving entrepreneurs generally promote enterprises as privat limited companies and this amendment will enable the Corporation particularly to grant foreign currency loans to such companies from the different foreign lines of credit available with

As already stated by me, the Corporation issued its entire authorised capital and is expanding its activities further. It is, therefore, proposed to increase its authorised capital to 20 crores of rupees.

The House may be aware that the Committee on Public Undertakings, which examined the working of the Corporation, in its report submitted to Parliament in April, 1970, made some recommendations. Such of the recommendations which have been accepted by Government, with or without modifications, are being implemented through this Bill.

Briefly stated the amendments relate to-

- (i) the abolition of the Central Committee of the Corporation established under Section 14 of the Act;
- (ii) the prohibition of assistance to the industrial concerns in which the directors of the Corporation may be having beneficial interest during the period they serve as directors; and
- (iii) a liberation of the provisions regarding the liability to be borne by the borrowers of foreign currency loans in respect of fluctuations in the rate of exchange of foreign currency.

At present, the Corporation under an obligation to divest itself of the shares and debentures devolved on it in fulfilment of its underwriting obligations within a period of 7 years. Consistent with the policy according to which parts of loans granted by the Corporation, in many instances, are to be converted into equity, it is necessary to enable the Corporation to hold the shares devolved on it and not to disinvest them. It is, therefore, proposed to remove the present restriction on holdings beyond a period of 7 years.

The working of the Corporation is now sought to be brought in line with the latest thinking in development bank lending in favour of a project-oriented approach, in preference to security-oriented concept, thereby leaving the question of taking security in respect assistance of granted by it, to its discretion.

I have already mentioned earlier in my speech that the Corporation has built up its reserve fund and special reserves to more than its paid up capital. Its reserve fund alone is now equal to its paid up capital. it is, therefore, no longer under an obligation to restrict its dividend to the [Shrimati Sushila Rohatgi]

rates guaranteed by the Central Government. There is, however, a ceiling of 5 per cent on the dividend which may be declared by the Corporation. This rate was fixed in 1948 when the concept of taxation of dividend was different from the one at present. Since the rate is now subject to deduction of tax at source, the rate of 5 per cent is considered rather too low. In line with the other long term financial institutions operating in the country, I propose to remove this ceiling and leave it to the Corporation to declare reasonable dividends depending upon its working results from year to year. It is also proposed to enable the Corporation to retain the surplus profits with it after declaration of its annual dividends so as to augment its reserves further, instead of being transferred to Government,

As the Corporation has built up its reserves sufficiently, it is now in a position to undertake some development activities out of allocation of its profits and grants received from outside. A special Benevolent Fund is, therefore, proposed to be established in the Corporation to inter alia the cost of feasibility studies, subsidise projects promoted by technologists and new entrepreneurs. especially in less industrially developed regions and also to train the personnel of financial institutions In this context I may mention the inititaive recently taken by the Corporation to establish a Management Development Institute which provide training in modern management techniques to the clients of the Corporation, particularly to new entrepreneurs and technologists who for the first time promote an industrial project with financial assistance from the Corporation. The Special Benevolent Fund now proposed to be established will also be one of the sources of funds for the Management Development Institute to achieve its objects.

There are a few other amendments

which are minor or of a procedural nature and designed to strengthen the operations of the Corporation in respect of recovery of its loans from the borrowing concerns, and I need not take any further time of the House to discuss them. The House has been very cooperative in hearing my speech and I need not take any furthr time of the House.

With these remarks, I commend the Bill to the House for consideration.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill further to amend the Industrial Finance Corporation Act, 1948, be taken into consideration."

Mr. Somnath Chatterjee.

SHRI SOMNATH CHATTERJEE (Burdwan): We welcome some of the measures which are sought to be introduced, namely, making it possible for the IFC to grant loans to all companies, whether they are public or private companies and in so far as option is being given to IFC not to insist on full security for the loans granted. These are welcome steps because the provision for gtting full security was really hampering the chances of various industries in getting loans from the IFC. But there are some provisions of the Bill which require a little deeper consideration.

So far as Clause 10 of the Bill is concerned, as you will notice, Sir, it seeks to insert new sections, 21A and 21B. Section 21B provides for power to transfer the rights and interests of the Corporation in relation to any loan or advance granted, or amount recoverable, either in whole or in part, by the execution or issue of any instrumnt, or by the tranfer of any instrument, etc. But it has not been said to whom such transfer can be made. This is a lacuna that I find in the Bill. The power is given to the Corporation to transfer rights and interests of the Corporation in relation to any loan or advance, but who will be the transterees, I do not find any reterence to it. If there is any provision in this regard, the hon. Deputy Minister may kindly refer us to that.

Another provision is about Clause 17. Clause 17 deals with the jurisdiction of the courts. Instead of district courts, in all cases, the High Court is being sought to be given jurisdiction in the matter. I am unhappy the way the drafting has been made. First of all, I do not know why suddenly the distric. courts' jurisdiction is sought to be curtailed which will not result in minimising the arrears which are unfortunately there in the various High Courts in this country. the language of the Bill leaves much to be desired because it now that the jurisdiction is to be ascertained from the basis which court will have power to grant ad interim injunction. This is a peculiar thod of laying down which will have jurisdiction. You will find this on page 8 of the Bill. Clause 17 (f) says:

"For the removal of doubts, it is hereby declared that any Court competent to grant an ad interim injunction under this section shall also have the power to appoint a receiver and to exercise all other powers incidental thereto."

There is no law which I know which lays down which court will have power to pass ad interim injunction. These are. what known as, interlocutory proceedings; unless the court has jurisdiction to decide the main matter, the question passing ad interim injunction of cannot arise. We are passing a Bill. Such anomalies and obvious lacunae should not be there in the Bill.

Then I come to Clause 21 which seeks to do away with the provision so long existing of placing the regulations to be framed by the IFC before Parliament for Parliament's consideration. It is true that the Central Government will not be contributing any fund as such to the Industrial Finance Corporation un-

der the proposed set-up. But this is public money which is being utilised. The provision is already that the regulations framed should be placed before parliament. Why is that sought to be done away with? Although the Central Government is not directly involved in it, the public is very much interested because these are public funds which are to be utilised for the purpose of carrying out the functions of the Industrial Finance Corporation. should parliament give up its right to consider these regulations?

These are some of the observations I wish to make on the Bill itself

So far as the functioning of IFC is concerned, we feel that there is a good deal of scope for improvement. One of the provisions which is sought to be introduced is to take away the bar on the quantum of the rate of dividend that may be declared by the IFC. We do not think that the rate of dividend distribution is the real test by which the functioning of this IFC is to be judged; neither the profit-earning nor the dividend distribution should be the test, the yardstick, to find out the progress which the IFC seeks to be claiming to have reached has actually been reached. We feel the real test to decide whether the IFC is discharging its duties which are expected of it is whether financial assistance is being given to deserving industrial concerns, with what speed or attitude they are dcaling with these applications and so on. We want to know how long these applications are kept pending, whether there is proper distribution of the available resources so that there is no disparity in respect of any industrial concerns and also that there is no regional imbalance. We want to find out whether these objects are being achieved by the IFC.

After all. it has to be ascertained whether all these concerns which go to the IFC can be made viable units

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by themselves. The proper approach should be not merely granting loans to various concerns in order to tide over immediate difficulties but see whether they can themselves mobilise resources by working properly. This is an important which has to be achieved. I was going through the Annual Report of IFC and, very surprisingly, it does not mention these important aspects, how far the loans are being utilised for generation of the industrial potential in the country, for expanding employment opportunities in country, how far uniform and ordered progress of the industries in different parts of the country is really achieved. Merely referring to figures -the hon. Deputy Minister gave several statistics - does not really give us a correct and complete picture.

During the last 23 years-I have got the figures upto 1971 end-the Industrial Finance Corporation gave assistance to 527 projects and the to al amount involved was Rs. crores. If my figures are wrong, would like to be corrected Out of these 527 projects, 233 only new projects and the rest were for expansion or for modernisation of the plant. The real difficulty is that we find there has been a complete neglect of various parts of the country. We do not mind Maharashtra making strides and progress. We wish well all other parts of th's country but, during the year 1971-72, Maharashtra got 19 projects sanctioned for about Rs. 10 or 12 crores. against that, the State of West Bengal had only one project sanctioned involving an amount of only Rs. 65 lakhs. I would like to know from the hon. Minister as to how many anplications have been made from West Bengal during 1971-72 and what was the amount asked for and how many projects were sanctioned. I find only one project was sanctioned. I want to know how many different types projects had applied to the IFC for sanction of loans.

As you know, there has been justifiable feeling in the State of West Bengal that financial institutions like the IFC which have large amounts at their disposal, are making available these resources to industries or houses or smaller entrepreneurs in West Bengal for the purpose of expansion of the industrial activity in that State. We have been referring to the record of the LIC investments in the State of West Bengal but I find that the record of IFC is much more dismal. I would the hon. Minister to kindly look into this and give us the figure so that we may know whether there been any loaded attitude in favour of any particular area or not. I am not making any accusation as such in the absence of materials with me but I would like the hon. Minister to look into this and kindly tell us as to what is the real position.

So far as the inter-relation between the IFC and the Industrial Development Bank is concerned, there is a considerable feeling among the economists also who understand matters better than us...

MR. DEPUTY-SPEAKER: The hon. Member may continue to-morrow. Now, we take up the next item

DISCUSSION RE: GROWING C.I.A. ACTIVITIES IN INDIA

14.59 hrs.

MR. DEPUTY-SPEAKER: Now, we take up the discussion on the danger of growing CIA activities in India.

Mr. Indrajit Gupta.

SHRI INDRAJIT GUPTA (Alipore): Right at the outset, I will crave your kind indulgence to give me a little time, if only, for the reason that my resolution on the same subject which had secured the first place in the ballot a week or two ago, could not be taken up due to what I consider to be the rather over-anxious attitude of some people, of